

PENSIONS OF SOLDIERS, BOMBAY ACT 1845

ACT No. XXXI. OF 1845

(Rep., Act 6 of 1849)

[27<sup>th</sup> December, 1845.]

*Passed by the Hon'ble the President of the Council of India in Council on the 27<sup>th</sup> December 1845, with the assent of the Right Hon'ble the Governor General of India.*

AN Act for exempting the Pensions of Soldiers and others from Attachment by Process of the Court of the East India Company.

I. It is hereby enacted, that the reduced pay or pension, however denominated, of Invalid Officers and Soldiers and Retainers of the Bombay Army, or any other monthly or annual pecuniary allowance granted on retirement from the public service, by the authority of the Governor in Council of Bombay to any person in consideration of past services and present infirmities or old age for the term of the life of such worn-out or disabled Officer or Public Servant shall not from and after the passing of this Act be liable to seizure, attachment or sequestration by the process of any of the Courts of the East India Company within the said Presidency, at the instance of a Creditor for any demand against the Pensioner, or in satisfaction of a decree or order of any such Court, nor any money due or to become due on account of such pension or allowance, unless the same have been assigned or made over by the Pensioner by a writing under his signature executed previous to the passing of this Act, any Law or Regulation to the contrary notwithstanding.

II. And it is hereby enacted, that all assignments, bargains, sales, contracts, agreement or securities whatsoever made after the passing of this Act by such Pensioner as described in the foregoing Section, for any money to become due thereafter on account of his pension shall be null and void and of no effect, any Law, Regulation to the contrary notwithstanding. Provided always that nothing herein contained shall be construed to prevent or render null the assignment of money due on account of a pension or monthly or annual pecuniary allowance, by a writing under the signature of the Pensioner executed on or after the date when the same shall become due.

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